

1	2	3	4
20.	Tamil Nadu	-	13.50
21.	Tripura	17.50	-
22.	Uttar Pradesh	10.02	58.78
23.	West Bengal	-	33.50
24.	Sikkim	-	-

Note ; Scheme introduced from 1996-97.

#### Export Quota of Powerloom

2776. SHRI SUSHIL KUMAR SHINDE : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have received any representations from the Powerloom mills of district Solapur (Maharashtra) requesting for raising of export quota for these mills from 10% to at least 35% and allowing them facility to place them on level footing with other exporters, who also avail duty drawback facility;

(b) if so, the details of their other demands; and

(c) the Government's reaction thereto?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) Government have not received recently any such representation from the Powerloom mills of district Solapur (Maharashtra) requesting for raising of export quota from 10%.

(b) and (c) Do not arise.

#### NOR Status of Income Tax Act

2777. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to amend the definition of 'not ordinarily resident' (NOR) status provided under the Income Tax Act, 1961;

(b) if so, the details thereof; and

(c) the objectives proposed to be achieved thereby?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Yes, the proposal to remove the status of 'not ordinarily resident' from the Income-tax Act, 1961 is contained in the provisions of clause 6 of the Finance (No.2) Bill, 1998 presented in the Parliament on the 1st June, 1998.

(c) The proposal was originally introduced in the Income-tax Act in the year 1938 in roder to, *inter-alia*, provide relief to the European officers in the initial years of their stay in India. The status has given advantage to the persons who live abroad for two years by way of exemption for the next nine years from tax on foreign income.

#### RBI Offices

2778. SHRI NRIPEN GOSWAMI : Will the Minister of FINANCE be pleased to state :

(a) the places where the offices of the Reserve Bank of India are housed in its own buildings, State-wise;

(b) whether the important departments, such as Issue Department, Banking Loan Accounts Department, Deposit Accounts Department, Public Loan Accounts Department etc. have been opened in these Branches;

(c) if not, the reasons therefor; and

(d) the time by which the above departments are likely to be opened?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Sixteen Offices of the Reserve Bank of India are housed in their own buildings. State-wise information is given in the attached Statement.

(b) Except at Jammu and Kochi, all other offices have Issue and Banking Departments viz. Deposit Accounts, Public Accounts Department and Public Debt Office.

(c) RBI has decided to open Issue and Banking Departments at Jammu. At Kochi Office one department viz. Exchange Control Department and a Cell of Department of Economic Analysis and Policy are functioning. Since there is already a full fledged Office at Thiruvananthapuram, for the State of Kerala, other Departments are not considered necessary at Kochi.

(d) Since there are some issues to be sorted out before fully mechanised set-up can be started at Jammu Office, no definite time frame can be given.

#### Statement

Sl.No.	States	RBI Office at
1	2	3
1.	State of Andhra Pradesh	Hyderabad
2.	States of Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	Guwahati
3.	State of Bihar	Patna
4.	State of Delhi	New Delhi
5.	State of Gujarat	Ahmedabad
6.	State of Jammu & Kashmir	Jammu
7.	State of Karnataka	Bangalore
8.	State of Kerala and Union Territory of Lakshadweep	Thiruvananthapuram, Kochi

1	2	3
9.	State of Maharashtra and Union Territories of Dadra and Nagar Haveli Daman and Diu	Mumbai Nagpur
10.	State of Madhya Pradesh	Bhopal
11.	State of Orissa	Bhubaneswar
12.	State of Rajasthan	Jaipur
13.	State of Tamil Nadu and Union Territory of Pondicherry	Chennai
14.	State of Uttar Pradesh	Kanpur
15.	States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar	Calcutta
16.	States of Punjab, Haryana, Himachal Pradesh and Union Territory of Chandigarh	Chandigarh

#### Assistance from International Agencies in Assam

2779. SHRI A.F. GOLAM OSMANI : Will the Minister of FINANCE be pleased to state :

(a) whether the Government of Assam has sent any proposals seeking financial assistance from international agencies for certain development projects in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) The details of proposals received from the Government of Assam for seeking financial assistance from international agencies which are under active consideration are given in the Statement enclosed.

(c) Some of the above proposals have been posed to the donors for funding while for the remaining proposals, the State Government has been requested to obtain the necessary clearances.

#### Statement

*Details of proposals received from Government of Assam for seeking Financial Assistance from International Agencies*

Sl. No.	Name of the Project	Project Cost (Rs. in crore)
1	2	3
1.	Development of Dairy Industry	25.39
2.	Modernisation of Industrial Training Institutes for Craftsman Training	12.00

1	2	3
3.	Fishery Estate in Chatla Haor	20.89
4.	Guwahati Metropolitan Area Storm and Drainage Improvement Project	161.00
5.	Water Supply Scheme of Greater Guwahati	444.61
6.	Diagnostic Study of Power Sector Reforms in Assam	0.67

[Translation]

#### Setting up of Cement Industry in Madhya Pradesh

2780. SHRI CHANDRAMANI TRIPATHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the clearance was given by Union Government to J.P. Cement Industry and Prism and Rasi Cement Industry for setting up cement plants in Madhya Pradesh under some terms and conditions;

(b) if so, the details of the terms and conditions;

(c) whether the Government have received any complaints about spreading of uncontrolled dust and pollution by the aforesaid cement industries;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) As per the revised Industrial Policy, the cement industry has been delicensed and the entrepreneurs are free to set up cement plants in the country after filing an Industrial Entrepreneurs Memorandum (IEM). Therefore, no clearance is required from the Ministry of Industry. However, the Ministry of Environment has accorded environmental clearance to M/s. Jay Pee Bela cement, Rewa for their cement plant subject to environmental safeguards, and Prism Cement have been granted exemption from the purview of EIA notification dated 27.1.94 as they had obtained the NOC prior to 27.1.94.

(c) No, Sir.

(d) and (e) Does not arise.

[English]

#### Revision of Export Target by TPC

2781. DR. T. SUBBARAMI REDDY : Will the Minister of TEXTILES be pleased to state :

(a) whether the Textiles Promotion Council have agreed to revise the exports target;